

HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

ROC.No.184/2021-VIGILANCE CELL

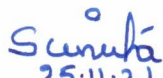
DT. 25-11-2021

CIRCULAR

It is observed by the High Court that whenever reports are called for, on receipt of complaints against certain judicial officers/staff members, the Principal District Judges are not submitting information in their reports/remarks about general conduct, integrity and reputation of staff members concerned and whether they visited with any punishment previously.

Therefore, the Principal District Judges are hereby instructed to ensure, while submitting reports/remarks on such complaints, they also shall submit remarks about general conduct, integrity and reputation of staff members concerned and punishment if any received previously, for better comprehension.

The above instruction shall be followed strictly.


25.11.21
REGISTRAR (VIGILANCE)

To
All the Principal District Judges/Unit Heads in the State.

Copy to:
The Section Officer, Special Officer's Section, High Court of A.P.,
Amaravati (for incorporating in the compendium of circulars)

Spare & Stock.....